

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1173/2018

Wednesday, this the 21<sup>st</sup> day of March 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sh. Govind Krishna Dixit  
Designation – Commissioner of Customs, Noida  
Aged 54 years  
s/o Sh. Ram Krishna Dixit  
r/o L-42, Kalkaji  
New Delhi – 110 019

(Mr. Sameer Aggarwal, Advocate)

..Applicant

Versus

1. The Finance Secretary  
Ministry of Finance  
Department of Revenue  
North Block, New Delhi
2. Chairman  
Central Board of Excise & Customs  
Department of Revenue  
Ministry of Finance  
North Block, New Delhi
3. The Chief Commissioner (AR)  
CESTAT  
R K Puram, New Delhi
4. The Chief Commissioner  
(Meerut Zone)  
Customs Excise and Central Tax  
Meerut UP
5. Sh. R K Barthwal, CVO  
Central Board of Excise & Customs (CBEC)  
Ministry of Finance  
New Delhi

(Mr. Ranjan Tyagi, Advocate on advance notice) ..Respondents

**O R D E R (ORAL)****Justice Permod Kohli:**

The orders impugned in this O.A. have been passed in implementation of the penalty order, which is not under challenge. In this view of the matter, learned counsel for applicant seeks to withdraw this O.A. with liberty to file fresh one challenging the penalty order as well, if so desired.

2. Dismissed with liberty prayed for.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**March 21, 2018**  
/sunil/